

(10)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.202/90

Ram Sunder,
Token No.2290/MP, Labourer,
Ordnance Factory,
Ambarnath. .. Applicant

-versus-

1. Union of India
through
Secretary,
Dept. of Defence Production,
Ministry of Defence,
New Delhi.
2. The Chairman & Director,
General of Ordnance Factories,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta - 700 001.
3. The General Manager,
Ordnance Factory,
Ambarnath. .. Respondents

Coram: Hon'ble Shri V.D.Deshmukh, Member (J)

Appearance:

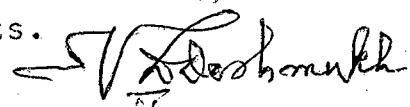
None for either
side.

ORAL ORDER:
¶Per V.D.Deshmukh, Member (J)¶

Date: 16-3-1993

None for the applicant or for the
respondents. It was made clear on 29-10-92
that if nobody appears for the applicant on
the adjourned date i.e. 8-12-92 the case will
be dismissed for want of prosecution. None
appeared on the said date or two dates thereafter
and even today.

2. It appears that the applicant is not
keen to prosecute the application and the appli-
cation is dismissed for want of prosecution.
3. No order as to costs.


(V.D.DESHMUKH)
Member (J)

Later Mr.V.M.Bendre appeared for the respondents.


(V.D.DESHMUKH)
Member (J)